

[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (ii) OF THE  
GAZETTE OF INDIA, EXTRAORDINARY]

MINISTRY OF FINANCE  
(Department of Revenue)  
(Central Board of Direct Taxes)

New Delhi, the 8<sup>th</sup> April, 2010.

Notification  
(Income-tax)

S.O. (E).-In exercise of the powers conferred by clause (48) of section 2 of the Income-tax Act, 1961 (43 of 1961), read with clause (ii), clause (iii) and clause (v) of sub-rule (3) and sub-rule (6) of rule 8B of the Income Tax Rules, 1962, the Central Government hereby specifies the bond with the following particulars as zero coupon bond for the purposes of the said clause (48) of section 2 of the said Act, namely :—

- |   |  |
|---|--|
| (a) name of the bond  | -ten year Deep Discount Bond (Zero Coupon Bond) of Rural Electrification Corporation Limited(REC); |
| (b) period of life of the bond                                  | -ten years;  |
| (c) the time schedule of the issue of bond                      | -to be issued on or before the 31 <sup>st</sup> day of March, 2011;                                |
| (d) the amount to be paid on maturity or redemption of the bond | -thirty thousand rupees for each bond;   |
| (e) the discount  | -4,736.25 crores   |
| (f) the number of bonds to be issued                            | -twenty five lakhs.  |

[Notification : No 24 F. No.164/02/-2008-ITA.I]

**( Padam Singh )**  
**Under Secretary to the Government of India**

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
Near Rajouri Garden, New Delhi